

ORISSA ACT 28 OF 1975

THE ORISSA CONSOLIDATION OF HOLDINGS AND PREVENTION OF FRAGMENTATION OF LAND (AMENDMENT) ACT, 1975

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***THE ORISSA CONSOLIDATION OF HOLDINGS AND
PREVENTION OF FRAGMENTATION OF LAND
(AMENDMENT) ACT, 1975**

*[Received the assent of the Governor on the 13th August 1975,
first published in an extraordinary issue of the Orissa
Gazette, dated the 22nd August 1975]*

AN ACT TO AMEND THE ORISSA CONSOLIDATION OF HOLDINGS AND
PREVENTION OF FRAGMENTATION OF LAND ACT, 1972

BE it enacted by the Legislature of the State of Orissa in the
Twenty-sixth Year of the Republic of India, as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Orissa Consolidation of Holdings and Prevention of Fragmentation of Land (Amendment) Act, 1975.

(2) It shall be deemed to have come into force with effect from the 28th day of June, 1975.

Amendment
of section 9,
Orissa Act
21 of 1972.

2. In section 9 of the Orissa Consolidation of Holdings and Prevention of Fragmentation of Land Act, 1972 (hereinafter referred to as the principal Act), in sub-section (3), for the words "sixty days", the words "thirty days" shall be substituted.

Amendment
of section 12,
Orissa Act
21 of 1972.

3. In section 12 of the principal Act, for the words "sixty days", the words "thirty days" shall be substituted.

Transitory
provision.

4. Notwithstanding anything contained in the principal Act as amended by this Act, where the time-limit for filing an objection under section 9 of the principal Act or an appeal under section 12 of that Act has begun to run prior to the 28th day of June, 1975 such objection or appeal, as the case may be, may be filed within the period provided therefor under the principal Act prior to the amendment made under this Act or within a period of thirty days from the aforesaid date, whichever period expires earlier.

Repeal and
saving.

5. (1) The Orissa Consolidation of Holdings and Prevention of Fragmentation of Land (Amendment) Ordinance, 1975, is hereby repealed.

Orissa
Ordinance
No. 2 of
1975.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

*For the Bill see *O rissa Gaz ette Extraordinary*, dated the 29th July, 1975 (No. 1260).